

AN HON. MEMBER : Yogis also.

DR. RANEN SEN : ...and yogis also, not only as visitors but some of them get settled in the Himalayan border. There was an instance of one American lady who was over-staying in Darjeeling, in the Kalimpong area, and she was, all of a sudden, missing from that area and she was found in Madras.

AN HON. MEMBER : Americans were responsible.

DR. RANEN SEN : The Americans were responsible. About the friends who are always trying to equate Soviet Union with America, this House knows their colour and complexion. I need not go into that. What I meant to say is : Has it come to the notice of the Government that the intelligence system which is mostly engaged to find out the faults of the Communists instead of going into the activities of the foreign agents, mostly Americans and West German agencies operating in India in the form of tourists, bird-watchers, painters, artists, etc. and, if so, may I know what steps Government of India have taken, after all these revelations in Parliament, to stop this ?

SHRI B. R. BHAGAT : As far as the Himalayan region is concerned, it is recognised that it is a sensitive area. We do not allow foreigners to go there. In the inner region, no tourist, no foreigner, can go. Only in some cases, for making the studies, we have been permitting a very few people. About this also, we will examine it. We want to protect this area. There should not be espionage or other intelligence activities. We will do our best.

12.28. hrs.

PAPERS LAID ON THE TABLE

UTTAR PRADESH ANTARIM ZILA PARISHAD (RE-ENACTMENT AND CONTINUANCE) ACT, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : On behalf of Shri M.S. Gurupadaswamy, I beg to lay on the Table a copy of the Uttar Pradesh Antarim Zila Parishad (Re-enactment and Continuance) Act, 1968

(President's Act No. 19 of 1968) published in Gazette of India dated the 28th June, 1968 under sub-section(3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library See No. LT-1588/68]

NOTIFICATIONS UNDER CUSTOMS ACT, 1962, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.C. PANT) : I beg to lay on the Table :—

1. A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 1315 published in Gazette of India dated the 13th July, 1968 containing corrigendum to G.S.R. 987 dated the 25th May, 1968.

(ii) G.S.R. 1383 published in Gazette of India dated the 17th July, 1968.

[Placed in Library. See No. LT-1589/68]

2. A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Central Excise (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 937 in Gazette of India dated the 14th May, 1968.

(ii) The Central Excise (Twelfth Amendment) Rules, 1963 published in Notification No. G.S.R. 1300 in Gazette of India dated the 13th July, 1968.

[Placed in Library. See No. LT-1590/68]

3. A copy of the Delhi Sales Tax (Third Amendment) Rules, 1968 published in Notification No. F. 4(28)/68-Fin. (E) (I) in Delhi Gazette dated the 27th June, 1968 under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi (Hindi and English Version).

[Placed in Library. See No. LT-1590/68]

ANNUAL REPORT OF OIL AND NATURAL GAS COMMISSION FOR 1966-67 AND AUDITED ACCOUNT THEREOF

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) :

I beg to lay on the Table a copy of the Annual Report of the Oil and Natural Gas

(Amtd.) Bill

Commission for the year 1966-67 together with the Audited Accounts under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

[Placed in Library. See No. LT-1591/68.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

SHRI D. ERING : On behalf of Shri Annasahib Shinde, I beg to lay on the Table :—

1. A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities, Act, 1955 :—

(i) G.S.R. 1384 published in Gazette of India dated the 18th July, 1968 making certain amendment to G.S.R. 914 dated the 10th June, 1966.

(ii) The Indian Maize (Temporary Use in Starch Manufacture in Gujarat) Amendment Order, 1968, published in Notification No. G.S.R. 1422 in Gazette of India dated the 26th July, 1968.

2. A copy of Notification No. G.S.R. 1396 published in Gazette of India dated the 27th July, 1968 making certain amendment to G.S.R. 1842 dated the 24th December, 1964 under section 12A of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1592/68.]

12.29 HRS.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st July, 1968, agreed without any amendment to the Border Security Force Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 24th July, 1968."

(ii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 1st August, 1968, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya

Sabha do join in the Joint Committee of the Houses on the Union Territories (Separation of Judicial and Executive Functions) Bill, 1968. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the separation of judicial and executive functions in Union territories, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri P. Abraham
2. Shri M. Vero
3. Shri S. Krishna Mohan Singh
4. Shrimati Satyawati Dang
5. Kumari Shanta Vasisht
6. Shri I. K. Gujral
7. Shri Syed Ahmed
8. Shri Golap Barbora
9. Dr. Bhai Mahavir
10. Shri M. Ruthnaswamy
11. Shri A. P. Chatterjee."

BUSINESS ADVISORY COMMITTEE
TWENTY-FIRST REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to move :

"That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 2nd August, 1968."

MR. SPEAKER : The question is :

"That this House agrees with the Twenty-first Report of the Business Advisory Committee presented to the House on the 2nd August, 1968."

The motion was adopted.

12.30 HRS.

BANKING LAWS (AMENDMENT)
BILL

MR. SPEAKER : The House will now take further consideration of the Banking Laws (Amendment) Bill. We have already taken 2 hours on the points of order and all that. The time allotted was 5 hours.